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LAW DEPARTMENT

NOTIFICATION

The 2nd August, 2012

S.R.O. No. 443/2012— In exercise of the powers conferred by the proviso to Article 309 read with Articles 233, 234 & 235 of the Constitution of India, the Governor of Odisha after consultation with Odisha Public Service Commission and the High Court of Odisha hereby makes the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely:—

1. (1) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2012.

(2) They shall come into force on 1st January, 2013.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, in *Appendix D*, for the figures, words and brackets "(100 questions of one mark each)" the figures, words and brackets "(100 questions of one mark each with negative marks of twenty-five per cent for every wrong answer allotted to that particular question)" shall be substituted.

[No.8232-VJ-5/2010(Pt.)/L.]

By Order of the Governor

D. DASH

Principal Secretary to Government